

FIR No. 007014/2020
PS South Rohini
State Vs. Ritesh @ Sonu

13.04.2020

I am working as Duty MM (NW), Delhi.

This is an application seeking 14 days Judicial custody remand of the accused Ritesh @ Sonu S/o Sh. Ram Kumar moved by IO/HC Prem Prakash.

Present: Ld. APP for the State.

Accused Ritesh @ Sonu S/o Sh. Ram Kumar is produced after fresh arrest. IO/HC Prem Parkash, in person with case file.

ASI Ashok Kumar alongwith kalandra prepared u/sec. 41.1.(d) Cr.P.C., vide DD NO. 14 A, dt. 13.04.2020, PS : Nihal Vihar, Delhi.

No remand advocate is present.

Heard on the said application. Record perused.

IO submitted that accused was first arrested in the aforementioned kalandra as he was found in the possession of the case property i.e. motorcycle bearing no. HR-10-AE-9185 of the present FIR and that thereafter he has been arrested in the present FIR as he found involved in the alleged commission of the offences involved in the instant case and his arrest was necessary for proper investigation as well as for securing his presence in the Court. It has also been submitted that 14 days judicial custody of above named accused is required for the purpose of securing his presence in the Court as if released, he may abscond and influence the witnesses and for the purpose of proper investigation.

I am satisfied with the reason of arrest and 14 days judicial custody remand.

Considering the submission made, the application is allowed. The accused is remanded to judicial custody for 14 days i.e. till 27.04.2020

Kalandra be tagged with the file.

Case file be returned to the IO.

Copy of this order be dasti to the IO as well as ASI Ashok Kumar.

Application stands disposed off.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi

13.04.2020

FIR No. 139/2020

PS Prem Nagar

13.04.2020

I am working as Duty MM (NW), Delhi.

This is an application seeking 14 days Judicial custody remand of the accused Rakesh and Dushyant moved by IO/ ASI Ashok Kumar.

Present: Ld. APP for the State.

Accused Rakesh and Dushyant is produced in J/C on fresh arrest.

IO/ASI Ashok Kumar in person with case file.

Shy. B.K.Singh, Id. Counsel for both the accused persons.

Heard on the said application. Record perused.

IO submitted that both the accused persons have been arrested as they are found involved in the alleged commission of the offences involved in the instant case, that for proper investigation and for securing his presence in the Court. It has also been submitted that 14 days judicial custody of above named accused persons is required for the purpose of securing their presence in the Court as if released, they may abscond and influence the witnesses and for the purpose of proper investigation.

I am satisfied with the reason of arrest and 14 days judicial custody remand.

Considering the submission made, the application is allowed. Both the accused persons are remanded to judicial custody for 14 days till 27.04.2020

Case file be returned to the IO.

Copy of this order given dasti to the IO.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi

13.04.2020

State Vs. Idaris Ali
FIR No. 342/19
PS Subhash Place
U/sec. 420/468/471/120-B IPC

13.04.2020

This is an application u/s 437 Cr. P.C,1973 moved on behalf of accused Idaris Ali which is fixed for today.

Present : Sh. Kuldeep, Id. Counsel for applicant/accused.

Reply to the application has already been filed under the signature of SI Sanjay Kumar Gupta dated 11.04.2020. Copy of the reply is supplied to the Id. Counsel for accused.

As per the said reply, bail application on behalf of applicant is already listed before the Hon'ble Court of Sessions on 16.04.2020.

Ld. Counsel submitted that he was not aware of listing of bail application on 16.04.2020 and that he wants to withdraw this application. Same stands withdrawn.

In view of above, this application is dismissed as withdrawn.

As prayed, copy of order be dasti.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

State Vs. Govind
FIR No. 20/2020
PS Raj Park
U/sec. 384/387/120 IPC

13.04.2020

This is an interim bail application moved on behalf of accused Govind through Delhi Legal Services Authority, North-West, Delhi.

Present : Ld. APP for State.

Ms. Swapana Sinha, Ld. LAC for accused Govind.

The concerned case record/reply to application could not be called in view of closure of the Court due to Covid-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE : contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020, the accused Prince is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of Learned Duty Metropolitan Magistrate, on Jail Duty. The Jail Supdt. Concerned upon receiving the said bail bond duty accepted by the Learned Duty Metropolitan Magistrate on Jail Duty and upon going through the bail order on the website shall direct the release of the applicant/accused on the terms and contained in the said order. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of of exigency as mentioned aboved.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent, Ld. Duty Metropolitan Magistrate on Jail Duty and to the Hon'ble concerned Court for information and necessary action.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi

13.04.2020

State Vs. Sudhir @ Sunil
FIR No. 168/2020
PS Aman Vihar.

13.04.2020

Present : Ld. APP for State.

Sh. Mahesh Chandra, Id. Counsel for applicant/accused.

Report received.

On submissions of Id. Counsel for accused put up on 16.04.2020.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

State Vs. Pooja Devi
FIR No. 123/2020
PS Maurya Enclave

13.04.2020

This is an application u/s 437 Cr. P.C,1973 moved on behalf of accused Pooja Devi which is fixed for today.

Present : Ld. APP for the State.

Sh. Abhishek Kaushik, Id. Counsel for accused.

Reply to the said application has already been filed by ASI Sunil.

Arguments on the application are heard. Record including the FIR consider.

Ld. Counsel for applicant/accused submitted that the applicant/ accused is in custody since 08.04.2020. Ld. Counsel further submitted that recovery has already been effected and that further judicial custody of applicant/accused is not required for the purpose of investigation. With these submissions, the Id. Counsel for the applicant/accused prayed that he may be released on bail.

Ld. APP for the State opposed the bail application submitting that offences involved are serious in nature.

In view of the totality of the facts and circumstances and considering that recovery has been effected as per reply, I am of the view that no fruitful purpose would be served by keeping the accused behind bar. Hence, the bail application is allowed. The accused/applicant is admitted to bail subject to furnishing of personal bond in the sum of Rs.10,000/- with one surety in the like amount. However, the bail shall be subject to the conditions as below :-

i) That the accused shall not influence the witnesses/temper with the evidence and shall join the investigation.

ii) That the accused shall join the investigation.

Bond not furnished.

As prayed, copy of the order be dasti.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

State Vs. Amit
FIR No. 22418/19
PS Subhash Place

13.04.2020

Present : None.

Though Ahlmad concerned is not present, judicial case file is received.

Perused.

A perusal of the judicial file reveals that charge sheet has been filed against accused Amit. The complete details of the accused Amit are that he is the son of Sh. Raj Singh and he is resident of House no. 394, Gali no. 2, Om Nagar, Kankar Khara, UP.

The complete details of the accused as mentioned above be sent to the Jail Superintendent concerned, in reference to the request received from the Assistant Superintendent, Central Jail No.-04, Tihar, New Delhi on 09.04.2020.

Original record be sent to the Hon'ble Court concerned.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

Aashish Naithani Vs. State
FIR No. 165/18
PS EOW

13.04.2020

This is an application u/s 437 Cr. P.C, 1973 for grant of regular bail for a period of two months, moved on behalf of accused Aashish Naithani on 10.04.2020, which is fixed for today for arguments through video conferencing, vide order dated 11.04.2020, passed by the Id. Duty MM (NW).

Present: Ms. Yogita Kaushik, Ld. APP for the State, through Video conferencing with the facility of CISCO Webex.

Sh. Bharat Gupta, Ld.Counsel for the applicant/accused, through Video conferencing with the facility of CISCO Webex.

Reply to the said application has already been received under the signature of Insp. Satish Kumar, Sec-V/EOW.

Arguments on the application are heard as advance by the Ld. Counsel as well as the Ld. APP for the State. Record including the FIR and reply filed are perused. Considered.

The Ld. Counsel for applicant/accused, in crux, submitted that the applicant/accused is in J/C since 09.11.2019, that applicant/accused suffering from many ailments including diabetes and has old age parents, wife and a minor daughter. It has also been submitted that supported medical documents has been furnished alongwith the application. The Ld. Counsel has submitted that the investigation qua the applicant/accused has been completed and considering the overall circumstances as well as the custody period, the applicant/accused be released for a period of two months.

On the other hand, the Ld. APP for the State, in crux, has submitted that cheating of about Rs. 20 crore is involved and the innocent people are victim. The Ld. APP for the State has also submitted that the co-accused persons are yet to be arrested. With these submissions, the Ld. APP for the State, has vehemently opposed the bail application.

As per the reply filed, the charge sheet has already been filed against the applicant/accused and proceedings in terms of provision of Section 82 Cr.P.C., 1973 has already been initiated against two co-accused persons. Further, the previous bail applications moved on behalf of the applicant/accused before filing of the charge sheet

as well as after filing of the charge sheet have been dismissed. No change in circumstances since the dismissal of the previous bail application moved after filing of charge sheet till today has been explained by the Ld. Counsel. One of the alleged offences involved in punishable u/sec. 409 of the Indian Penal Code, 1860 which prescribed the punishment of imprisonment for life or imprisonment for ten years and fine. The bail application has been vehemently opposed by the Ld. APP for the State as well as in the reply filed.

In view of the totality of the facts and circumstances as aforementioned, the bail application is dismissed.

Accordingly, application stands disposed of.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

State Vs. Rahul
FIR No. 371/19
PS Rani Bagh

13.04.2020

Present : None.

Though Ahlmad concerned is not present, the bail application as well as original order dated 07.04.2020, passed by the Id. Duty MM (North-West) whereby granting interim bail for a period of 45 days to the applicant/accused Rahul are received.

Perused.

A perusal of the record reveals that applicant/accused Rahul is the son of Sh. Shankar Lal and he is resident of RZ-B-316, Nihal Vihar, Delhi-110041.

The complete details of the accused as mentioned above be sent to the Jail Superintendent concerned, in reference to the request received from the Assistant Superintendent, Central Jail No.-04, Tihar, New Delhi on 09.04.2020.

Original record be sent to the Hon'ble Court concerned.

RAJANI RANGA
Duty MM: NW:Rohini/Delhi
13.04.2020

FIR No. 260/19

PS Maurya Enclave

I am working as Duty MM (NW)

14.03.2020

Present : Ld. APP for the State.

Accused Deepak @ Bijal arrested after execution of NBW which was issued by the Id. Court of ACMM(NW)

HC Ghanshyam in person.

Ms. Geeta Singh Chauhan, Id. LAC for accused.

Heard. Perused.

It is submitted that the accused was arrested after execution of NBW in case FIR No. 260/19, PS Maurya Encalve.

He be produced before the hon'ble concerned Court on 16.03.2020 alongwith case file.

As prayed, copy be dasti to HC Ghanshyam.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi
14.03.2020

FIR No. 1017/14

PS Sultan Puri

I am working as Duty MM (NW)

14.03.2020

This is a kalandra u/sec. 41.1.(C), Cr.P.C., 1973 vide DD No. 14-A dt. 14.03.2020, PS Narela Industrial Area.

Present : Ld. APP for the State.

Accused Manoj is roduced after arrest by ASI Bilender Singh.

Sh. S.S.Bagga, Id. Counsel for accused.

Heard. Perused.

It is submitted that the accused was declared proclaimed person vide rder dt. 12.03.2020, passed by the Hon'ble Court being presiding over by Ms. Upasana Satija, Ld. MM(NW), Rohini, Delhi and therefore he has been arrested. Copy of said order is also found annexed with the kalandra. In view of the same, accused is sent to J/C.

He be produced before the hon'ble concerned Court on 16.03.2020

Put up the kalandra alongwith the record before the Hon'ble Court concerfnd on 16.03.2020

As prayed, copy be dasti to ASI Bilender Singh.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi
14.03.2020

FIR No. 415/19

PS Kanjhawala

I am working as Duty MM (NW) Delhi.

14.03.2020

Present : Ms. Yogita Kaushik, Ld. APP for the State.

Accused Deepak Dabas @ Teetar is produced after arrest by SHO Insp. Girish Gothwal, PS Kanjhawla Delhi

IO SI Sunil Kumar in person.

The IO SI Sunil Kumar moved an application whereby seeking permission to interrogate the accused as well to formally arrest him .

Heard. Perused.

It is submitted that the accused has disclosed about involvement in the case bearing FIR No. 415/19, PS Kanjhawla.

The IO SI Sunil Kumar submitted that he be permitted to interrogate and formally arrest the accused person as he is involved in the commission of the alleged offences in the case registered as FIR No. 415/19, PS Kanjhawla, Rohini, Delhi.

The IO SI Sunil Kumar is permitted to interrogate the accused persons for 15 minutes and to arrest him, if necessary, as per rules.

Accused be produced after 15 minutes. It is 3.29 p.m.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi
14.03.2020

After 15 minutes

The IO SI Sunil Kumar, PS Kanjhawala, moved an application whereby seeking 14 days

judicial custody remand of the accused Deepak Dabas @ Teetar, submitting that accused has been arrested after interrogation.

Present: Ld. APP for the State.

Accused Deepak Dabas @ Teetar produced after arrest.

IO/SI Sunil KUMar in person with case file.

Sh/ Krishan Shokeen, Id. Counsel for accused.

Heard on the said application. Record perused.

IO submitted that accused has been arrested as he is found involved in the alleged commission of the offences involved in the instant case, that for proper investigation and for securing his presence in the Court. It has also been submitted that 14 days judicial custody of above named accused is required for the purpose of securing his presence in the Court as if released, he may abscond and influence the witnesses and for the purpose of proper investigation.

I am satisfied with the reason of arrest and 14 days judicial custody remand.

Considering the submission made, the application is allowed. The accused is remanded to judicial custody for 14 days. He be produced before the Hon'ble concerned Court on 28.03.2020.

Case file be returned to the IO.

Copy of this order be given dasti to the IO.

RAJANI RANGA
Duty MM:NW:Rohini/Delhi
14.03.2020